INDIAN BANK

(OFFICERS’)

SERVICE REGULATIONS,

1979
IN INDIAN BANK (OFFICERS’) SERVICE REGULATIONS, 1979

PRELIMINARY

In exercise of the powers conferred by Section 19 read with sub-section (2) of Section 12 of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970 (5 of 1970) the Board of Directors of Indian Bank in consultation with the Reserve Bank of India and with the previous sanction of the Central Government hereby makes the following regulations, namely:

CHAPTER – I

1. Short title and commencement
   (1) These regulations may be called Indian Bank (Officers’) Service Regulations, 1979.
   (2) These regulations shall come into force on the 1st day of July 1979

2. Officers to whom the Regulations apply
   (1) These regulations shall apply to all officers of the Bank and to such other employees of the Bank to whom they may be made applicable by the Competent Authority to the extent and subject to such conditions as such authority may decide.
   (2) They shall also apply to officers transferred /posted/ deputed outside India except to such extent as may be specifically or generally prescribed by the Competent Authority.
   (3) They shall, however, not apply to employees appointed / engaged in any country outside India and permanently serving there.

3. Definitions:
   In these regulations, unless there is anything repugnant to the subject or context:-
   (a) “Appointed date” means the 1st of July 1979;
   (b) “Bank” means Indian Bank;
   (c) “Board” means the Board of Directors of the Bank;
   (d) “Competent Authority” means the authority designated for the purpose by the Board;
   (e) “Emoluments” means the aggregate of salary and allowances, if any;
   (f) “family” means the spouse of the officer, wholly dependent unmarried children (including step children and legally adopted children), physically challenged brother or sister with forty percent, or more disability and parents ordinarily residing with and wholly dependent on the officer.’

Explanation.- For the purposes of this clause a child or parent or physically challenged brother or sister shall be deemed to be dependent on the officer if the monthly income of such child, parent, brother or sister does not exceed Rs.3,500 per month.
Provided that if the income of one of the parents exceeds Rs.3,500 per month or the aggregate income of both the parents exceeds Rs.3,500 per month, both the parents shall not be considered as wholly dependent on the officer.

(g) “Government” means the Central Government;

(h) “Guidelines of the Government” shall mean such guidelines as may be issued by the Government and shall include the recommendations made in the Report of the Committee constituted by the Government’s Resolution No. F.4(26)/72/IR dated 19th July 1973, as accepted by Government together with the modifications or alterations thereof as may, from time to time, have been or be made by the Government;

(i) “Managing Director” means the Managing Director of the Bank;

(j) “Officer” means a person fitted into or promoted to or appointed to any of the grades specified in Regulation 4 and any other person, who immediately prior to the appointed date, was an officer of the Bank and shall also include any specialist or technical person as fitted or promoted or appointed and any other employee to whom any of these regulations has been made applicable under Regulation 2;

(k) “Pay” means basic pay including stagnation increment.

(l) “Salary” means the aggregate of the pay and dearness allowance.

(m) “Year” means a continuous period of twelve months;

(n) “Calendar Year” means the period commencing from the 1st day of January of a year and ending with the 31st day of December of the same year,

CHAPTER II

GRADES AND CATEGORISATION OF POSTS

4. Grades and Scales of Pay
   1. On and from 1.02.84, the scales of pay specified against each grade shall be as under:
      a. **TOP EXECUTIVE GRADE:**
         Scale VII: Rs.4100–125–4600
         Scale VI: Rs.3850–125–4350
      b. **SENIOR MANAGEMENT GRADE:**
         Scale V: Rs. 3575–110–3685–115–3800
         Scale IV: Rs. 2925–105–3450

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1 Amended vide Indian Bank (Officers') Service (Amendment) Regulations, 2017
2 Amended vide Notification dated 09 April, 1990.
3 *Clause 'O’ was omitted vide Indian Bank (Officers') Service (Amendment) Regulations, 2017*
c. MIDDLE MANAGEMENT GRADE:
   Scale III Rs.2650-100 - 3250
   Scale II Rs.1825-100-2925

d. JUNIOR MANAGEMENT GRADE:
   Scale I Rs.1175-60-1475-70 – 1895 –EB -2275 -100 -2675

On and from 1.11.1987, the scales of pay specified against each grade shall be as under:

a. TOP EXECUTIVE GRADE:
   Scale VII: Rs.6400–150/4–7000
   Scale VI: Rs.5950-150/4-6550

b. SENIOR MANAGEMENT GRADE:
   Scale V :Rs. 5350 -150/4-5950
   Scale IV: Rs. 4520-130/3-4910-140/1-5050-150/2-5350

c. MIDDLE MANAGEMENT GRADE:
   Scale III Rs.4020-120/2-4260
   Scale II Rs.3060-120/10-4260

d. JUNIOR MANAGEMENT GRADE:
   Scale I Rs.2100-120/16-4020

Amendment 1990

(2) On and from 1.7.1993, the scales of pay specified against each grade shall be revised as under:

a. TOP EXECUTIVE GRADE:
   Scale VII :Rs.12650-300–13250-350/1-13600-400/1-14000
   Scale VI : Rs.11450-300/4-12650

b. SENIOR MANAGEMENT GRADE:
   Scale V : Rs.10450-250-11450
   Scale IV: Rs. 8970-230-19200-250/5- 10450

c. MIDDLE MANAGEMENT GRADE:
   Scale III Rs.8050-230/5-9200
   Scale II Rs.6210-230/11-8740

d. JUNIOR MANAGEMENT GRADE:
   Scale I: Rs.4250-230/3-4940

Amendment 1990

(3) On and from 1.4.1998, the Scales of pay specified against each grade shall be as under:-

a. TOP EXECUTIVE GRADE:
   Scale VII: Rs.19340-420/2-20180-520/1 -20700-600/1 – 21300
   Scale VI : Rs. 17660-420/4-19340

b. SENIOR MANAGEMENT GRADE:
   Scale V: Rs.16140-380/4 - 17660
   Scale IV: Rs. 13900-340/1-14240-380/5 –16140
c. **MIDDLE MANAGEMENT GRADE:**
   Scale III: Rs.12540 – 340/5-14240-380/2-15000
   Scale II : Rs.9820 – 340/11 – 13560

d. **JUNIOR MANAGEMENT GRADE:**
   Scale I Rs.7100-340/16 – 12540

(4) On and from the 1\(^{st}\) day of November 2002, the scales of pay specified against each grade shall be as under\(^4\):

a. **TOP EXECUTIVE GRADE:**
   Scale VII: Rs.29340- 680/2- 30700- 900/1 – 31600- 1000/1- 32600
   Scale VI : Rs. 26620 – 680/1 – 29340

b. **SENIOR MANAGEMENT GRADE:**
   Scale V : Rs.24140-620/4 – 26620
   Scale IV: Rs.20480-560/1- 21040- 620/5 – 24140

c. **MIDDLE MANAGEMENT GRADE:**
   Scale III: Rs.18240 – 560/5-21040 - 620/2–22280
   Scale II : Rs.13820 – 500/1 – 14320 – 560/10 – 19920

d. **JUNIOR MANAGEMENT GRADE:**
   Scale I Rs.10000 - 470/6 – 12820 – 500/3 – 14320– 560/7 – 18240

**Explanation** - Every Officer who is governed by the scales of pay in force as on the 31\(^{st}\) October, 2002 shall be fitted in the scale of pay set out in this sub-regulation as on 1\(^{st}\) November, 2002 on stage to stage basis, i.e. on corresponding stages from first stage onwards in the respective scales and the increments shall fall on the anniversary date as usual except where provided otherwise.

(4)a. Nothing in sub-regulations (1), (2), (3), (4) and (5) shall be construed as requiring the Bank to have at all times, officers serving in all these grades

(5) With effect from the 1\(^{st}\) November, 2007 the scales of pay specified against each grade shall be as under:
   Scales of Pay (Joint Note Dated : 27.04.2010)

a. **TOP EXECUTIVE GRADE:**
   Scale VII: Rs.46800-1300/4 - 52000
   Scale VI : Rs. 42000 – 1200/4 – 46800

b. **SENIOR MANAGEMENT GRADE:**

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\(^4\) Sub-regulation 4(a) Omitted vide Indian Bank (Officers') Service (Amendment) Regulations, 2017
c. **MIDDLE MANAGEMENT GRADE:**

- Scale III: Rs.25700 – 800/5-29700-900/2–31500
- Scale II: Rs.19400 – 700/1 – 20100 – 800/10 – 28100

**Explanation:** Every Officer who is governed by the scales of pay in force as on the 31st October, 2007 shall be fitted in the scale of pay set out in this sub-regulation as on 1st November, 2007 on stage to stage basis, i.e. on corresponding stages from first stage onwards in the respective scales and the increments shall fall on the anniversary date as usual except where provided otherwise.

(6) Nothing in sub-regulations (1), (2), (3), (4) and (5) shall be construed as requiring the Bank to have at all times, officers serving in all these grades.

5. **Increments**

(1) Subject to the provisions of sub-regulation (5) of regulation 4, on and from the 1st November, 2007, the increments shall be granted subject to the following, namely:

(a) The increments specified in the Scales of pay set out in Sub-Regulation 5 of Regulation 4 shall, subject to the sanction of the Competent Authority, accrue on an annual basis and shall be granted on the first day of the month in which these fall due;

(b) Officers in Junior Management Grade Scale I who have moved to scale of pay for Middle Management Grade Scale II after reaching maximum of the higher scale shall be eligible for four stagnation increments for every three completed years of service of which first two shall be Rs.800 each and next two Rs.900 each:

> Provided that officers who have completed three years or more after receipt of the second stagnation increment as on 1st November, 2007 shall get the third stagnation increment on 1st November, 2007 and another stagnation increment on or after 1st November, 2008 on their completion of six years after receipt of second stagnation increment;

(c) Officers in Middle Management Grade Scale II who have moved to scale of pay for Middle Management Grade Scale III after reaching maximum of higher scale shall be eligible for three stagnation increments of Rs.900 each for every three completed years of service:

> Provided that officers who have completed three years or more after receipt of the first stagnation increment as on the 1st November, 2007 shall get the next stagnation increment with effect from the 1st November, 2007 and a subsequent stagnation

5 Inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
6 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
increment on or after the 1st November, 2008 on their completion of six years after receipt of the first stagnation increment:

Provided further that the officers appointed to or promoted in substantive Middle Management Grade Scale III, shall be eligible for four stagnation increments of Rs.900 each for every three completed years of service or:

Provided also that the officers who have already received two stagnation increments and completed more than three years of service after receipt of second stagnation increment as on the 1st November, 2007 will get the third stagnation increment on the 1st November, 2007 and the fourth stagnation increment, on or after the 1st November, 2008 on completion of six years after receipt of second stagnation increment.

Explanation.- Grant of such increments in the next higher scale under this sub-regulation shall not amount to promotion and the privileges, perquisites, duties and responsibilities of the officers shall continue as of their substantive posts.

(2) An additional increment each shall be granted in the scale of pay for passing Part I of CAIIB / Junior Associate of Indian Institute of Bankers and Part II / Certified Associate of the Indian Institute of Bankers Examination.

Explanation:

(a) In the case of an officer who has passed Part I or Part II of Certified Associate of Indian Institute of Bankers Examination as an officer before the appointed date, the additional increment, or increments as the case may be, shall be given effect to from the appointed date provided that he has not received any increment or received only one increment, for passing both parts of the said Examination.

(b) On and from 1.11.1987, officers who reach or have reached the maximum in the pay scale and are unable to move further except by way of promotion shall, subject to Government guidelines, if any, be granted Professional Qualification Allowance in lieu of additional increments in consideration of passing CAIIB Examination as under:

<table>
<thead>
<tr>
<th>Those who have passed only Part I of CAIIB:</th>
<th>i. Rs.100/-p.m. after one year, of which Rs.75/- shall rank for superannuation benefits.</th>
</tr>
</thead>
</table>
| Those who have passed both parts of CAIIB:  | i. Rs.100/-p.m. after one year, of which Rs.75/- shall rank for superannuation benefits.  
  ii. Rs.250/- p.m. after two years, of which Rs.200/- shall rank for superannuation benefits. |

Amendment 1990

(c) On and from 1.11.1994, other things being equal, the quantum of Professional Qualification Allowance shall stand revised as under:-

| Those who have passed only Part I of CAIIB: | i. Rs.120/-p.m. after one year on reaching top of the scale. |
Those who have passed both parts of CAIIB:

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>i.</td>
<td>Rs.120/- p.m. after one year on reaching top of the scale.</td>
</tr>
<tr>
<td>ii.</td>
<td>Rs.300/- p.m after two years on reaching top of the scale.</td>
</tr>
</tbody>
</table>

Provided that officers who are eligible to draw Fixed Personal Allowance in terms of Regulation 5 (3) (b) shall draw Professional Qualification Allowance one year / two years after receipt of such Fixed Personal Allowance respectively for Part I and II as the case may be.

(d) On and from 1.11.1999, other things being equal, the quantum of Professional Qualification Pay shall stand revised as under:

<table>
<thead>
<tr>
<th>Those who have passed JAIIB or Part I of CAIIB:</th>
<th>Rs.150/- p.m. after one year on reaching max. of the scale.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Those who have passed JAIIB and CAIIB or both parts of CAIIB:</td>
<td>i. Rs.150/- p.m. after one year on reaching max. of the scale.</td>
</tr>
<tr>
<td></td>
<td>ii. Rs.360/- p.m. after two years on reaching max. of the scale.</td>
</tr>
<tr>
<td></td>
<td>Rs.150/- p.m. after one year on reaching max. of the scale.</td>
</tr>
</tbody>
</table>

Joint Note Dated: 2nd June, 2005

(e) On and from the first day of November 2002, other things being equal, the quantum of Professional Qualification Pay shall stand revised as specified in the table below:

<table>
<thead>
<tr>
<th>Those who have passed Junior Associate of Indian Institute of Bankers or Part I of Certified Associate of Indian Institute of Bankers:</th>
<th>Rs.300/- p.m. after one year on reaching max. of the scale.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Those who have passed both parts of Certified Associate of Indian Institute of Bankers:</td>
<td>i. Rs.300/- p.m. after one year on reaching max. of the scale.</td>
</tr>
<tr>
<td></td>
<td>ii. Rs.750/- p.m. after two years on reaching max. of the scale.</td>
</tr>
<tr>
<td></td>
<td>Rs.300/- p.m. after one year on reaching max. of the scale.</td>
</tr>
</tbody>
</table>

Provided that officers who are in Scale I and Scale II and are granted further increments in the next higher scale as specified in Clause (b) of sub-regulation (1), shall draw Professional Qualification Pay after one or two years, as the case may be, on reaching the maximum in such higher scales.

(f) on and from the 1st day of November, 2007, other things being equal, the quantum of Professional Qualification Pay shall stand revised as under.

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7 Inserted vide Indian Bank (Officers') Service (Amendment) Regulations, 2017
Those who have passed
Junior Associate of Indian
Institute of Bankers or
Certified Associate of Indian
Institute of Bankers      (i) Rs 410 per month one year after reaching
maximum of the Scale

Those who have passed
both parts of Certified
Associate of Indian Institute
of Bankers                           (i) Rs 410 per month after one year on
reaching maximum of the Scale
(ii) Rs 1030 per month after two years on
reaching maximum of the Scale;

Provided that an Officer acquiring Junior Associate of Indian Institute of Bankers or
Certified Associate of Indian Institute of Bankers (either or both parts) qualifications after
reaching the maximum of the scale of pay, shall be granted from the date of acquiring such
qualification the first installment of Professional Qualification Pay and the release of
subsequent installments of Professional Qualification Pay shall be with reference to the
date of release of first installment of Professional Qualification Pay:

Provided further that in a case where an officer, has already acquired any of the above
qualifications and has not earned any increment or Professional Qualification Pay on
account of acquiring such qualification, he may be granted the Professional Qualification
Pay, with effect from 1st November 2007 or the date of acquiring such qualification/s,
whichever is later.

Note:

i. If an Officer who is in receipt of Professional Qualification Pay is promoted to next
higher scale, he shall be granted, on fitment in such higher scale, additional
increment(s) for passing JAIIB / CAIIB to the extent increments are available in the
scale and if no increments are available in the scale the officer shall be eligible for
Professional Qualification Pay in lieu of increment(s).

ii. On and from 1.11.1994 Professional Qualification Allowance or Professional
Qualification Pay, as the case may be, shall rank for Dearness Allowance, House
Rent Allowance and Superannuation Benefits.

iii. An officer shall not be eligible for Professional Qualification Pay as above if he
refuses to accept promotion when offered.

iv. If an officer acquiring Junior Associate of Indian Institute of Bankers or Certified
Associate of Indian Institute of Bankers (either or both parts) qualifications after
reaching the maximum of the scale of pay, shall be granted, from the date of
acquiring such qualification the first installment of Professional Qualification Pay and
the release of subsequent installments of Professional Qualification Pay shall be with
reference to the date of release of first increment of Professional Qualification Pay.

v. If an officer, as on the 27th April 2010 has already acquired any of the said
qualifications referred to in clause (iv) and has not earned any increment or
Professional Qualification Pay on account of acquiring such qualification, he shall be
granted the Professional Qualification Pay, with effect from the 1st day of November, 2007 or the date of acquiring such qualification, whichever is later.\(^8\)

(3)

(a) All officers who are in the Bank’s permanent service as on 1\(^{st}\) November, 1993 will get one advance increment in the scale of pay. Officers who are on probation on 1\(^{st}\) November, 1993 will get one advance increment one year after confirmation.

**Note:** There shall be no change in the date of annual increment because of advance increment.

(b) An officer who is at the maximum of the scale or who is in receipt of stagnation increment(s) as on 1\(^{st}\) November, 1993, will draw a Fixed Personal Allowance from 1\(^{st}\) day of November, 1993 which shall be equivalent to an amount of last increment drawn plus dearness allowance payable thereon as on 1\(^{st}\) November, 1993, plus house rent allowance at such rates as applicable in terms of Regulation 22 and the Fixed Personal Allowance given hereunder together with House Rent Allowance, if any, as specified in the table below shall remain valid till further revised:

<table>
<thead>
<tr>
<th>Increment Component</th>
<th>DA as on 1.11.1993</th>
<th>Total F.P.A. payable where bank's accommodation is provided</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(A) Rs.</td>
<td>(B) Rs.</td>
</tr>
<tr>
<td>Rs. 230</td>
<td>5.79</td>
<td>236</td>
</tr>
<tr>
<td>Rs. 250</td>
<td>6.30</td>
<td>257</td>
</tr>
<tr>
<td>Rs. 300</td>
<td>7.56</td>
<td>308</td>
</tr>
<tr>
<td>Rs. 400</td>
<td>10.08</td>
<td>411</td>
</tr>
</tbody>
</table>

(c) On and from the 1\(^{st}\) day of November, 1999 other things being equal, the Fixed Personal Pay with House Rent Allowance, if any, shall be as specified in the table below:-

<table>
<thead>
<tr>
<th>Increment Component</th>
<th>DA as on 1.11.1997</th>
<th>Total F.P.A. payable where bank's accommodation is provided</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(A) Rs.</td>
<td>(B) Rs.</td>
</tr>
<tr>
<td>Rs. 340</td>
<td>4.28</td>
<td>345</td>
</tr>
<tr>
<td>Rs. 380</td>
<td>4.78</td>
<td>385</td>
</tr>
<tr>
<td>Rs. 420</td>
<td>5.29</td>
<td>426</td>
</tr>
<tr>
<td>Rs. 600</td>
<td>7.56</td>
<td>608</td>
</tr>
</tbody>
</table>

(d) On and from the 1\(^{st}\) day November, 2004, other things being equal, the Fixed Personal Pay with House Rent Allowance, if any, shall be as specified in the table below:-

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\(^8\) Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
TABLE

<table>
<thead>
<tr>
<th>Increment Component</th>
<th>DA as on 1.11.2002</th>
<th>Total F.P.A. payable where bank’s accommodation is provided</th>
</tr>
</thead>
<tbody>
<tr>
<td>(A)</td>
<td>(B)</td>
<td>(C)</td>
</tr>
<tr>
<td>Rs.</td>
<td>Rs.</td>
<td>Rs.</td>
</tr>
<tr>
<td>560</td>
<td>23</td>
<td>583</td>
</tr>
<tr>
<td>620</td>
<td>25</td>
<td>645</td>
</tr>
<tr>
<td>680</td>
<td>28</td>
<td>708</td>
</tr>
<tr>
<td>1000</td>
<td>41</td>
<td>1041</td>
</tr>
</tbody>
</table>

(e) on and from the 1st November, 2007, other things being equal, Fixed Personal Pay together with House Rent Allowance shall be at the following rates and shall remain frozen for the entire period of service:

TABLE

<table>
<thead>
<tr>
<th>Increment component (Rs.)</th>
<th>Dearness Allowance as on 01.11.2007 on the increment components (Rs.)</th>
<th>Total Fixed Personal Pay payable where bank’s accommodation is provided (Rs.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(A)</td>
<td>(B)</td>
<td>(C)</td>
</tr>
<tr>
<td>800</td>
<td>58</td>
<td>858</td>
</tr>
<tr>
<td>900</td>
<td>65</td>
<td>965</td>
</tr>
<tr>
<td>1000</td>
<td>72</td>
<td>1072</td>
</tr>
<tr>
<td>1100</td>
<td>79</td>
<td>1179</td>
</tr>
<tr>
<td>1200</td>
<td>86</td>
<td>1286</td>
</tr>
<tr>
<td>1300</td>
<td>94</td>
<td>1394</td>
</tr>
</tbody>
</table>

Note:

(i) Fixed Personal Allowance or Fixed Personal Pay as indicated under column (C) of the Table under clauses (b), (c), (d) or (e) shall be payable to those officers who are provided with bank’s accommodation.  

(ii) Fixed Personal Allowance or Fixed Personal Pay for officers eligible for House Rent Allowance shall be the aggregate amount specified under columns (A) and (B) of the Table under clause (e) and House Rent Allowance drawn by the concerned officer employees when the last increment of the relevant scale of pay as specified in sub-regulations (2), (3), (4) or (5) of regulation 4 is earned.  

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9 & 10 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017  
11 Inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
(iii) On and from 1st November, 1999 there shall be no change in the schedule of release of Professional Qualification Pay as in explanation (c) under sub-regulation (2) on account of release of Fixed Personal Pay:

Provided that, where any instalment of Professional Qualification Pay which on account of the earlier provisions has been shifted by a year and is scheduled for release on or after to 1st November, 1999 it shall be released to the Officer on and from this date and second instalment of Professional Qualification Pay, if any, shall be released on 1st November, 2000.

(iv) The increment component of Fixed Personal Allowance / Fixed Personal Pay shall rank for superannuation benefits.

(v) An officer who has earned the advance increment as in clause (a) above shall draw the quantum of Fixed Personal Allowance / Fixed Personal Pay as mentioned in clauses (b), (c), (d) or (e) above, one year after reaching the maximum of the scale

6. Categorisation

(1) Having regard to the responsibilities and functions exercisable, every post of an officer in the Bank shall be categorised by the Board or any authority specified by the Board in this behalf as falling in any one of the grades or scales mentioned in regulation 4 and such categorisation may be reviewed by the Board or such authority.

Provided that the categorisation of the posts in existence on the appointed date shall be done before the expiry of two years from that date in accordance with guidelines of the Government, if any, and shall in respect of the posts in the senior management and top executive grades be done by a committee of the Managing Director and such other persons as may be appointed by the Government for the purpose.

(2) For the purpose of categorisation of posts under sub-regulation (1), every branch of the Bank shall be classified by the Bank, in accordance with criteria to be approved by the Board of the Bank.

CHAPTER III
FITMENT OF EXISTING OFFICERS AND PROMOTEES IN THE NEW GRADES AND SCALES OF PAY

7. Categorisation on the appointed date

Subject to the provisions of regulation 6, the various posts of officers in the Bank on the appointed date shall be categorised as specified in the Table below:

<table>
<thead>
<tr>
<th>TABLE</th>
</tr>
</thead>
<tbody>
<tr>
<td>POSTS</td>
</tr>
</tbody>
</table>

12 Sub-clause amended vide Indian Bank (Officers’) Service (Amendment) Regulations, 2005.
8. **Fitment in the Scales of Pay**

1. Every officer of the Bank who immediately before the appointed date holds a post specified in column 1 of the Table below regulation 7 and whose post has been categorised in the grade specified in column 2 thereof; shall be fitted in the scale of pay applicable to that grade in such a manner that his salary in that scale shall have relation with the aggregate pay plus dearness allowance payable to him immediately before the appointed date in accordance with the guidelines of the Government.

2. Subject to sub-regulation (3) on being so fitted in the new scale of pay such officer shall be eligible to draw the next increment, if any, in such new scale on the date on which he would have been eligible to draw an increment immediately prior to the appointed date unless intimated to the contrary.

3. Where two or more officers of different seniorities in the scales of pay immediately prior to the appointed date are fitted at the same stage in the new scale of pay, different dates may be fixed for the eligibility of such officers for the next increment in the new scale of pay.

4. Where in the course of aforesaid scheme of fitment, officers have to be fitted in two different scales depending on whether they are located in the Head Office or in the field or metropolitan areas or other areas, the mere fact that on the appointed date they happen to be posted at a particular place or office shall not by itself entitle them to a fitment in a particular grade and the bank may make suitable changes in placements so as to fit them in an appropriate grade, having due regard to their inter se seniority.
Explanation to sub-regulation (1) where in any bank the maximum pay ranking for dearness allowance under the existing rule of service is less than Rs.641/- for the purpose of fitment in the new scale of pay the same shall be assumed to be Rs.641/-. 

9. Adjustment Allowance

If the pay of an officer after fitment in the new scale of pay in the manner referred to in regulation 8 is at the maximum of that scale and even then the salary of such officer is lower than the aggregate of pay and dearness allowance payable to him immediately before such fitment, together with additional increment if any, that may be taken into account for fitment of an officer in the category to which he belongs, the difference shall be paid to him by way of adjustment allowance till such time as he is promoted to a higher scale. If salary on such promotion is still less than the aggregate of salary and adjustment allowance payable to him immediately before such promotion, the difference shall continue to be paid to him as adjustment allowance; so, however, the adjustment allowance payable after such promotion shall be absorbed in the future increments to the extent of 33\(^{1/3}\)% of each such increment, or of 33\(^{1/3}\)% of the increase in salary as a consequence of such increment, whichever is lower.

10. Personal Allowance

(1) If the salary and allowances, if any payable under these regulations to an officer after fitment in the new scale of pay in the manner referred to in regulation 8 is lower than the aggregate of pay and such allowances as are set out in the explanation to this regulation and were payable to him immediately before such fitment, the difference shall be paid to him as a personal allowance which shall be absorbed in the future increments to the extent of 33\(^{1/3}\)% per cent of each such increment or 33\(^{1/3}\)% per cent of the increase in the salary as a consequence of such increment whichever is lower.

Explanation:
The allowances referred to in this regulation payable before fitment are the following:

(i) House rent allowance, wherever payable

Note: The House rent allowance, wherever payable shall mean:

(a) Where a house rent allowance was payable to the Officer immediately before such fitment, the amount of such allowance,

(or)

(b) Where immediately before such fitment in accordance with the rules of service then applicable, an officer had been provided with a rent free accommodation or allowed to hire accommodation on reimbursement basis, such allowance only as would have been payable to him under those rules as house rent allowance or 10% of pay on fitment in the new scale of pay, whichever is higher:

Provided that where an officer is eligible for house rent allowance in terms of regulation 22 the amount of personal allowance, if any, payable to him under clause (a) or (b) above shall be set off against such house rent allowance and difference if any after such set off shall alone be payable to him

(2) For the purpose of computation of the Personal Allowance provided in sub-regulation 1 above, such of the foregoing allowances excluding city compensatory allowance as mentioned in the explanation above would have ceased at any time to be payable to the officer under the rules applicable to him before fitment in the new scale shall be excluded.
11. Absorption against future Increments and Increases
For the purpose of absorbing the allowances mentioned in regulations 9 and 10, the 33-1/3% referred to therein shall be applied firstly for absorbing the adjustment allowance, if so necessary and then the personal allowance.

12. Option for Existing Officers
(1) Notwithstanding anything contained in these regulations, an officer in the service of the Bank immediately before the appointed date shall have the option to continue even after that date in the scale of pay applicable to him immediately before the appointed date by communicating to the Bank within 30 days of the receipt of the intimation regarding his fitment in the new scale of pay.

Provided that such option shall continue to have effect only till the officer is promoted to a scale in the scales of pay set out in regulation 4 higher than the scale of pay to which the scale of pay under his entitlement immediately before the appointed date corresponds in accordance with regulation 7.

(2) Save as provided in sub-regulation (3), where an officer has exercised such option he shall continue to draw pay and allowances according to his entitlement in the service of the Bank immediately prior to the appointed date.

Provided that in any case the officer shall not be eligible for the perquisites under such entitlement but shall be entitled only to such perquisites as are admissible to him under these regulations.

(3) Any officer who has exercised option referred to in sub-regulation (1) and continues to draw pay and allowances according to his entitlement in the service of the Bank immediately prior to the appointed date, in terms of sub-regulation (2) shall be allowed to opt for pay and allowances as applicable under these regulations on and from 01.02.1984. On exercising such option, he will be fitted notionally on the appointed date into the new scale of pay in the manner referred to in Regulation 8 and after granting him the increments he would have received in terms of these regulations upto 31.01.1984, he shall be fitted in the scale of pay set out in Regulation 4 (1) as on 01.02.1984 in accordance with the guidelines of the Government issued thereunder.

Provided that if the aggregate of pay and allowances payable under these regulations to the officer after fitment as above is lower than the aggregate of pay and allowances that were payable to him as on 31.01.1984 before such fitment, the difference shall be paid to him as a personal allowance which shall be absorbed in the future increments to the extent of 33-1/3% of each such increment or 33-1/3% of the increase in salary as a consequence of such increment, whichever is lower.

(4) Any officer,—
(a) Who had exercised option referred to in sub-regulation (1); and
(b) who continued even after the first day of February, 1984 to draw pay and allowances applicable to him immediately before the appointed date; and

13 Inserted vide Indian Bank (Officers') Service (Amendment) Regulations, 2001
(c) who continues in regular service of the Bank on or after the first day of April, 1997,

may be allowed to opt for pay and allowances as applicable under these regulations on
and from the first day of April, 1997; On exercising such option, he will be fitted on the
pay in such manner that the pay as set out in regulation 4 (2) along with the dearness
allowance payable thereon as on 1.4.1997 is nearest to his existing salary (i.e. pay plus
dearness allowance) being drawn in terms of sub-regulation (2) on 31.3.1997.

13. Appeal Against Fitment

(1) Any officer aggrieved by a fitment accorded to him in the new scales of pay may prefer
an appeal to the Committee constituted by the Board for this purpose.

(2) Such appeal shall be preferred within 30 days of the receipt of the communication of the
fitment accorded to him.

(3) The Committee may after giving an opportunity to the officer concerned to make his
representation in the matter make such decision as it thinks fit;

Provided that the Board may of its own motion review any such decision and where it
reviews any such decision, it shall give an opportunity to the officer concerned to make
his representation in the matter.
CHAPTER IV
APPOINTMENT, PROBATION, CONFIRMATION, PROMOTION, SENIORITY AND TERMINATION

14. Appointments
   All appointments in, and promotions to, the officer grade shall be made by the competent authority in the light of the guidelines of the Government, if any.

15. Probation
   (1) An officer directly appointed to the Junior Management Grade shall be on probation for a period of two years.
   (2) An employee of the Bank promoted as an officer in the Junior Management Grade shall be on probation for one year.
   (3) An officer appointed to any other grade shall be on probation for such period as may be decided by the Bank.
       Provided that the Competent Authority may in the case of any officer, reduce the period of probation or dispense with probation.

16. Confirmation
   (1) An Officer shall be confirmed in the service of the Bank if, in the opinion of the Competent Authority, the officer has satisfactorily completed the training in any institute to which the officer may have been deputed for training, and the in-service training in the Bank:
       Provided that an officer directly recruited to the Junior Management Grade may be required also to pass a test in a language other than his mother tongue.
   (2) If in the opinion of the Competent Authority, an officer has not satisfactorily completed either or both the trainings referred to in sub-regulation (1) or if the officer has not passed the test referred to therein, the Officer's probation may be extended by a further period not exceeding one year.
   (3) Where during the period of probation, including the period of extension, if any, the Competent Authority is of the opinion that the officer is not fit for confirmation:
       (a) in the case of direct appointee, his services may be terminated by one month's notice or payment of one month's emoluments in lieu thereof, and
       (b) in the case of a promotee from the Bank's services, he may be reverted to the grade or cadre from which he was promoted.

17. Promotions
   (1) Promotions to all grades of officers in the Bank shall be made in accordance with the policy laid down by the Board from time to time having regard to the guidelines of the Government, if any.
   (2) For the avoidance of doubts, it is clarified that this regulation shall also apply to promotions of any category of employees to the Junior Management Grade.

18. Seniority
   (1) Each year, the Bank shall prepare a list of officers in its service showing their names in the order of their seniority on an all India basis and containing such other particulars as the Bank may determine. A copy of such list shall be kept at every Branch or Office of the Bank.
(2) Seniority of an officer in a grade or scale shall be reckoned with reference to the date of his appointment in that grade or scale. Where there are two or more officers of the same length of service in that grade or scale, their inter-se seniority shall be reckoned with reference to their seniority in the immediately preceding grade or scale or the previous cadre to which they belonged in the Bank’s service. Where two or more officers have the same length of service in such preceding grade or scale or such previous cadre, their seniority shall be determined with reference to their seniority in the immediately preceding grade or scale or cadre, as the case may be.

(3) Subject to the provisions of sub-regulation(2):-
   (a) The inter-se seniority of officers directly recruited in a batch to any grade or scale shall be reckoned with reference to the rank allotted to them at the time of such recruitment;
   (b) If officers recruited under the general category and reserved category are allotted to any Bank, the seniority inter-se amongst the candidates so allotted who join on the same date shall be determined in accordance with the marks obtained by such candidates without adding notional marks for the reserved candidates;
   (c) If, however, two or more categories of officers such as technical field officers, agricultural field officers and general officers join on the same date and if there is no system of maintaining separate seniority list of different categories of officers, seniority in the common seniority list shall be determined on the basis of their date of birth.

(4) In the case of an officer whose probation has been extended, his seniority shall be reckoned just below all the officers, if any, recruited or promoted in the same batch along with him.

(5) Nothing in this regulation shall affect the seniority among themselves of the officers as existing immediately prior to the appointed date.

19. Age of Retirement

(1) The age of retirement of an officer employee shall be as determined by the Board in accordance with the guidelines issued by the Government from time to time.

Provided that the Bank may, at its discretion on review by the Special Committee / Special Committees as provided hereinafter in sub-regulation (2) retire, if it is of the opinion that it is in the public interest, an officer employee on or at any time after the completion of 55 years of age or on or at any time after the completion of 30 years of total service as an officer employee or otherwise, whichever is earlier.¹⁴

Provided further that before retiring an officer employee at least three months’ notice in writing or an amount equivalent to three months’ substantive salary / pay and allowances, shall be given to such officer employee;

Provided further that an officer aggrieved by the order of the Competent Authority, as provided in sub-regulation (2), may within one month of the passing of the order, give in writing a representation to the Board of Directors against the decision of the Competent Authority, and on receipt of such representation from the concerned officer, the Board of Directors shall consider his representation and take a decision within a period of three months. Where the Board of Directors decides that the order passed by the Competent

¹⁴ Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 1997
Authority is not justified, the concerned officer shall be reinstated as though the Competent Authority has not passed the order.

Provided also that nothing in this regulation shall be deemed to preclude an officer employee from retiring earlier pursuant to the option exercised by him in accordance with the rules in the Bank.

Explanation:
An officer employee will retire from the last day of the month in which he completes his age of retirement.

Provided that an officer employee whose date of birth is on the 1st day of a month shall retire from service on the afternoon of the last day of the preceding month on attaining the age of retirement.

(2) The Bank shall constitute a Special Committee/ Special Committees, consisting of not less than three members, to review, whether an officer employee should be retired in accordance with the first proviso to this regulation. Such Committee/ Committees shall, from time to time, review the case of each officer employee and no order of retirement shall be made unless the Special Committee / Special Committees recommend/s in writing to the Competent Authority the retirement of the Officer Employee.

20. Termination of Service

1.(a) Subject to sub-regulation (3) of Regulation 16, where the bank is satisfied that the performance of an officer is unsatisfactory or inadequate or there is a bonafide suspicion about his integrity or his retention in the bank’s service would be prejudicial to the interests of the bank, and where it is not possible or expedient to proceed against him as per the disciplinary procedure, the Bank may terminate his services on giving him three months notice or emoluments in lieu thereof in accordance with the guidelines issued by the Government from time to time.

i. Order of termination under this sub-regulation shall not be made unless such officer has been given a reasonable opportunity of making a representation to the Bank against the proposed order.

ii. The decision to terminate the services of an officer employee under sub-regulation (a) above will be taken only by the Chairman and Managing Director.

iii. The Officer employee shall be entitled to appeal against any order passed under sub-regulation (a) above by preferring an appeal within 15 days to the Board of Directors of the Bank. If the appeal is allowed, the order under sub-regulation (a) shall stand cancelled.

iv. Where an officer employee whose services have been terminated and who has been paid an amount of three months’ emoluments in lieu of notice and on appeal his termination is cancelled, the amount paid to him in lieu of notice shall be adjusted against the salary that he would have earned, had his services not been terminated and he shall continue in the Bank’s employment on same terms and conditions as if the order of termination had not been passed at all.

v. An Officer employee whose services are terminated under Sub-regulation (a) above, shall be paid Gratuity, Provident Fund including employer’s contribution and all other dues that may be admissible to him as per rules notwithstanding the years of service rendered.
vi. Nothing contained herein above will affect the bank’s right to retire an officer employee under Reg.19(1).

(2) An officer shall not leave or discontinue his service in the Bank without first giving a notice in writing of his intention to leave or discontinue his service or resign. The period of notice required shall be three months and shall be submitted to the Competent Authority as prescribed in these regulations.

Provided further that the Competent Authority may reduce the period of three months or remit the requirement of notice

(3) (i) An officer against whom Disciplinary proceedings are pending shall not leave / discontinue or resign from his service in the bank without the prior approval in writing of the Competent Authority and any notice of resignation given by such an officer before or during the disciplinary proceedings shall not take effect unless it is accepted by the Competent Authority

(ii) Disciplinary proceedings shall be deemed to be pending against any employee for the purpose of this regulation if he has been placed under suspension or any notice has been issued to him to show cause why disciplinary proceedings shall not be instituted against him or where any charge-sheet has been issued against him and will be deemed to be pending until final orders are passed by the Competent Authority.

(iii) The officer against whom disciplinary proceedings have been initiated will cease to be in service on the date of superannuation but the disciplinary proceedings will continue as if he was in service until the proceedings are concluded and final order is passed in respect thereof. The concerned officer will not receive any pay and / or allowance after the date of superannuation. He will also not be entitled for the payment of retirement benefits till the proceedings are completed and final order is passed thereon except his own contributions to CPF.

CHAPTER V

ALLOWANCES

21. Dearness Allowance:

(1) On and from 1.11.1987, Dearness Allowance Scheme shall be as under:-

i. Dearness Allowance shall be payable for every rise or fall of 4 points over 600 points in the quarterly average of the All India Average Working Class Consumer Price Index (General) Base 1960=100

ii. Dearness Allowance shall be payable as per the following rates

   (i) 0.67% of ‘pay’ upto Rs.2500/- plus,
   (ii) 0.55% of ‘pay’ above Rs.2500/- to Rs.4000/- plus,
   (iii) 0.33% of ‘pay’ above Rs.4000 to Rs.4260 plus,
   (iv) 0.17% of ‘pay’ above Rs.4260/-

Amendment 1991

(2) On and from 1.7.1993, Dearness Allowance Scheme shall be as under:-

   i. Dearness Allowance shall be payable for every rise or fall of 4 points over 1148 points in the quarterly average of the All India Average Working Class Consumer Price Index (General) Base 1960=100
ii. Dearness Allowance shall be payable as per the following rates
   (i) 0.35% of ‘pay’ upto Rs.4800 plus,
   (ii) 0.29% of ‘pay’ above Rs.4800/- to Rs.7700/- plus,
   (iii) 0.17% of ‘pay’ above Rs.7700/- to Rs.8200/- plus,
   (iv) 0.09% of ‘pay’ above Rs.8200/-

(3) On and from 1.4.1998, Dearness Allowance Scheme shall be as under:-
   (a) Dearness Allowance shall be payable for every rise or fall of 4 points over 1684
       points in the quarterly average of the All India Average Working class Consumer
       Price Index (General) Base 1960=100,
   (b) Dearness Allowance shall be payable as per the following rates:-
       (i) 0.24% of pay upto Rs.7100/- plus,
       (ii) 0.20% of ‘Pay’ above Rs.7100/- to Rs.11300/- plus,
       (iii) 0.12% of ‘Pay’ above Rs.11300/- to Rs.12025/- plus,
       (iv) 0.06% of ‘Pay’ above Rs.12025/-

(4) On and from the 1st day of November 2002, Dearness Allowance Scheme shall be as
    under**:-
   (a) Dearness Allowance shall be payable for every rise or fall of 4 points over 2288
       points in the quarterly average of the All India Average Working class Consumer
       Price Index (General) Base 1960=100,
   (b) Dearness Allowance shall be payable as per the following rates:-
       (i) 0.18% of pay upto Rs.9650/- plus,
       (ii) 0.15% of ‘Pay’ above Rs.9650/- to Rs.15350/- plus,
       (iii) 0.9% of ‘Pay’ above Rs.15350/- to Rs.16350/- plus,
       (iv) 0.04% of ‘Pay’ above Rs.16350/-

(5) On and from the 1st day of November, 2007, dearness allowance shall be payable for
    every rise or fall of four points over 2836 points in the quarterly average of the All India
    Average Working Class Consumer Price Index (General) Base 1960=100 at 0.15% of Pay

Explanation.- For the purposes of this sub-regulation,-
   (a) “pay” for the purpose of Dearness Allowance shall mean basic pay including Stagnation
       Increments;
   (b) Professional Qualification Allowance or Professional Qualification Pay as specified in
       Explanations (c), (d), (e) and (f) to sub-regulation (2) of regulation 5 shall rank for
dearness allowance;

22. House Rent Allowance

   (1) On and from 1st day of November, 2002

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15 Inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
16 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
** Note to sub-regulation 3 and 4 has been omitted vide Indian Bank (Officers’) Service (Amendment)
Regulations, 2017
(a) Where an officer is provided with residential accommodation by the Bank, a sum equal to 1.75% of the basic pay in the first stage of the scale of pay in which he is placed or the standard rent for the accommodation, whichever is less, shall be recovered from him.

(b) Where an officer is not provided any residential accommodation by the Bank he shall be eligible for House Rent Allowance at the rates specified in the following table:

<table>
<thead>
<tr>
<th>(1) Where the place of work is in</th>
<th>(2) HRA payable shall be</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) Major “A” Class Cities and Project Area Centres in Group A.</td>
<td>8.5% of Pay</td>
</tr>
<tr>
<td>(ii) Other places in Area I and Project Area Centres in Group B.</td>
<td>7.5% of Pay</td>
</tr>
<tr>
<td>(iii) Other Places</td>
<td>6.5% of Pay</td>
</tr>
</tbody>
</table>

Provided that if an officer produces a rent receipt, the House Rent Allowance payable to him shall be the actual rent paid by him for the residential accommodation in excess and over 1.75 per cent of pay in the first stage of the scale of pay in which he is placed with a maximum of 150 per cent of the House Rent Allowance payable as per column (2) of the above Table.

(2) on and from the 1st day of November, 2007,

(a) Where an officer is provided with residential accommodation by the Bank, a sum equal to 1.20% of the basic pay in the first stage of the scale of pay in which he is placed or the standard rent for the accommodation, whichever is less, shall be recovered from him.

(b) Where an officer is not provided any residential accommodation by the Bank he shall be eligible for House Rent Allowance at the rates specified in the following table namely:

<table>
<thead>
<tr>
<th>(1) Where the place of work is in</th>
<th>(2) HRA payable shall be</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) Major “A” Class Cities and Project Area Centres in Group A.</td>
<td>8.5% of Pay</td>
</tr>
<tr>
<td>(ii) Other places in Area I and Project Area Centres in Group B.</td>
<td>7.5% of Pay</td>
</tr>
<tr>
<td>(iii) Other Places</td>
<td>6.5% of Pay</td>
</tr>
</tbody>
</table>

Provided that if an officer produces a rent receipt, the House Rent Allowance payable to him shall be the actual rent paid by him for the residential accommodation in excess over 1.20 per cent of Pay in the first stage of the Scale of Pay in which he is placed with a maximum of 150 per cent of the House Rent Allowance payable as per aforesaid rates mentioned in column (2) above.
Note: The claims of officers for House Rent Allowance linked to the cost of their ownership accommodation shall also be restricted to 150 per cent of the House Rent Allowance as hitherto;

Note:

(i) ‘Pay’ for the purpose of House Rent Allowance shall mean basic pay including stagnation increments.

(ii) Professional Qualification Allowance or Professional Qualification pay, as the case may be, shall rank for House Rent Allowance with effect from 1.11.1994.

(3) Where an officer resides in his own accommodation he shall be eligible for a House Rent Allowance on the same basis as mentioned in proviso to sub-regulation (2) as if he were paying by way of monthly rent a sum equal to one twelfth of the higher of A or B below

(A)

The aggregate of:

i) Municipal taxes payable in respect of the accommodation; and

ii) 12% of the capital cost of the accommodation including the cost of the land and if the accommodation is part of a building, the proportionate share of the capital cost of the land attributable to that accommodation, excluding the cost of special fixtures, like air conditioners or

(B)

The annual rental value taken for municipal assessment of the accommodation.

Explanation:

(1) For the purpose of this Regulation "standard rent" means:

   a) In the case of any accommodation owned by the Bank, the standard rent calculated in accordance with the procedure for such calculation in vogue in the Government;

   b) where accommodation has been hired by the Bank, contractual rent payable by the Bank or rent Amendment 1990 calculated in accordance with the procedure in (a) above, whichever is lower.

(2) In this Regulation, for the purpose of sub-regulation (1) Area I, Area II, and Area III shall mean as under:-

   Area I – Places with a population of more than 12 lakhs.

   Area II – All Cities other than those included in Area I which have a population of 1 lakh or more.

   Area III – All places not included in Area I and Area II.

(3) For the purpose of sub-regulation (2) of this Regulation and Regulation 23, Area I and Area II shall mean as under:-

   Area I – Places with a population of more than 12 lakhs

   Area II – All places not included in Area-I.
23. Other Allowances:

(1) On and from the 1st day of November, 2007, an officer shall be eligible for city compensatory allowance as specified in the table below:

<table>
<thead>
<tr>
<th>Place</th>
<th>Rates</th>
</tr>
</thead>
<tbody>
<tr>
<td>(a) Places in Area 1 and in the state of Goa</td>
<td>4% of Basic Pay subject to a maximum of Rs 540 per month</td>
</tr>
<tr>
<td>(b) Places with population of 5 Lakhs and over and State Capitals and Chandigarh, Pondicherry and Port Blair not covered by (a) above.</td>
<td>3% of Basic Pay subject to a maximum of Rs 375 per month</td>
</tr>
<tr>
<td>(c) Other places</td>
<td>Nil</td>
</tr>
</tbody>
</table>

(2) On and from the 1st day of November, 2007, the rates of special area allowance shall be as specified in the schedule to these regulations.

(3) On and from the 1st day of November, 2007, if an officer is serving in an area to be specified as Project Area falling in Group A or Group B, he shall be eligible for a Project Area Compensatory allowance at the rate of Rs. 290 per month or Rs 255 per month according to the classification of area as Group A or Group B.

(4) On and from the 1st day of November, 2007, if an officer is transferred from one place to another in the midst of an academic year and if he has one or more children studying in school or college, in the former place, he shall be eligible for a mid-academic year transfer allowance of Rs 700 per month from the date he reports to the latter place upto the end of the academic year in respect of all the children, provided that such allowance shall cease if all the children cease studying at the former place.

(5) On and from the 1st day of May, 2010, if an officer is deputed to serve outside the Bank, he may opt to receive the emoluments attached to the post to which he is deputed, or he may in addition to his pay, draw a deputation allowance at the rate of 7.75 per cent of pay subject to a maximum Rs. 2300 per month and such other allowances he would have drawn had he been posted in the Bank’s service at that place:

Provided that where he is deputed to an organization which is located at the same place where he was posted immediately prior to his deputation, he shall receive a

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17 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017

18,19,20&21 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
deputation allowance equal to 4 per cent of his pay subject to a maximum Rs 1200 per month:

Provided further that an officer on deputation to the Training Establishment of the Bank as a faculty member shall be eligible for deputation allowance at the rate of 4 per cent of his pay subject to a maximum Rs 1200 per month\(^{21}\).

(6) If an officer is required to officiate in a post in a higher scale for a continuous period of not less than seven days at a time or an aggregate of 7 days in a calendar month, he shall receive an officiating allowance equal to 6% of his pay, pro rata, for the period for which he officiates and officiating allowance will rank as pay for the purposes of Provident and Pension fund only:

Provided that where an officer comes to officiate in a higher scale, as a consequence solely of the review of the categorisation of posts under regulation 6, he shall not be eligible for the officiating allowance for a period of one year from the date on which the review of categorisation take effect.

(7) If an officer is posted at a branch where books are closed on the 1\(^{st}\) of April and 30\(^{th}\) of September, a closing allowance of Rs 250/- for each of two closings.

Amendment\(^{2010}\)

(8) On and from the 1\(^{st}\) day of November 2007, if the working hours during a day are split with minimum interval of two hours, an officer shall be eligible for a Split Duty Allowance at the rate of Rs 165 per month\(^{22}\).

(9) If an officer is posted as custodian of a vault or locker on a holiday, he shall be eligible for a Diem allowance at the rate to which he is entitled.

(10) On and from the 1\(^{st}\) day of November, 2007, an officer shall be entitled to hill and fuel allowance as specified in the table Below\(^{23}\).

<table>
<thead>
<tr>
<th>Place(1)</th>
<th>Rate(2)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) Place with an altitude of 1000 metres and above but less than 1500 metres and Mercara Town</td>
<td>2% of pay subject to a maximum of Rs 550 per month</td>
</tr>
<tr>
<td>(ii) Place with an altitude of 1500 metres and above but less than 3000 metres</td>
<td>2 (\frac{1}{2})% of pay subject to a maximum of Rs 680 per month</td>
</tr>
<tr>
<td>(iii) Place with an altitude of 3000 metres</td>
<td>5% of pay subject to a maximum of Rs</td>
</tr>
</tbody>
</table>

\(^{22}\)\(^{23}\) Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
Note:-
(a) Officers posted at places with an altitude of not less than and which are surrounded by hills with higher altitude which cannot be reached without crossing an altitude of 100 metres or more, will be paid hill and fuel allowance at the same rate as is payable at centres with an altitude of 1000 metres and above.
(b) Hill and Fuel allowance presently paid at any centre not covered by above classification shall stand withdrawn.

Provided that in respect of an officer who was posted in such a centre prior to 1st May 1989 and remains posted at that centre even after that date, the quantum of allowance which he was drawing as at 30th April 1989 shall be protected and paid to him every month till the time he remains posted at that centre in the same scale of pay.

24. Medical Aid
(1) An officer shall be eligible for reimbursement of medical expenses actually incurred by him in respect of himself and his family on the following basis, namely:
(a) Medical Expenses: On and from the 1st day of November 2007, an officer shall be eligible for reimbursement of medical expenses for self and family on the strength of the officer’s own certificate of having incurred such expenditure supported by a statement of accounts for the amounts claimed as specified in the table below, namely:

<table>
<thead>
<tr>
<th>Grade</th>
<th>Maximum Limit of reimbursement</th>
</tr>
</thead>
<tbody>
<tr>
<td>Junior Management and Middle</td>
<td>Rs 5100 or the amount incurred whichever is less</td>
</tr>
<tr>
<td>Management Grade</td>
<td></td>
</tr>
<tr>
<td>Senior Management and Top Executive</td>
<td>Rs 6320 or the amount incurred whichever is less</td>
</tr>
<tr>
<td>Grade</td>
<td></td>
</tr>
</tbody>
</table>

Note.- (i) an officer may be allowed to accumulate unavailed medical aid so as not to exceed at any time three times the maximum amount provided above or;

(ii) for the year 2007, the reimbursement of medical expenses under the medical aid scheme shall be enhanced proportionately for two months, that is, November 2007 and December, 2007.

(iii) “Family” of an officer for the purposes of this regulation shall mean the family as defined in clause (g) of regulation 2.

Explanation – for the purposes of this regulation

24 Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
hospitalization charges shall be reimbursed to the extent of 100 per cent in the case of an officer and 75 per cent, in the case of his family members in respect of all cases which requires hospitalization or;

On and from the 1st day of May, 2010, reimbursement of hospitalization expenses under this regulation shall be in accordance with the terms and conditions of Hospitalization Scheme as laid down under the Bipartite Settlement dated the 27th day of April, 2010 for workmen employees, subject to the limits as specified in the table below, namely:-

<table>
<thead>
<tr>
<th>TABLE</th>
</tr>
</thead>
</table>
| (a) Junior Management Grade Scale I and Middle Management Grade Scales II and III. | (i) Bed charges  
Self – Rs 700 per day  
Family – Rs 525 per day  
(ii) Other Charges  
At the scale of 125% of the limits laid down under the Hospitalization scheme applicable to workmen employees. |
| (b) Senior Management Grade Scales IV and V and Top Executive Grade Scales VI and VII. | (i) Bed charges  
Self – Rs 900 per day  
Family – Rs 675 per day  
(ii) Other Charges  
At the scale of 150% of the limits laid down under the Hospitalization scheme applicable to workmen employees. |

(2) Notwithstanding the medical benefits (including hospitalization etc.) specified in sub-regulation (1) above, and in complete substitution of the same, the Board may decide to retain in an unaltered form medical benefits (including hospitalization etc.) as available in the Bank on the appointed date and if the Board so decides, all officers shall be eligible for reimbursement of medical expenses only as per the terms and conditions obtaining in the Bank on the appointed date for grant of medical benefits (including hospitalization etc.)

(3) Medical Aid and Hospitalization facilities shall also be admissible to the officers who are placed under suspension.

25. Residential Accommodation:

(1) No officer shall be entitled as of right to be provided with residential accommodation by the Bank.

Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
(2) Notwithstanding anything contained in sub-regulation (1), it shall be open to the Bank to provide residential accommodation to an officer on payment by the officer, on and from the 1st day of November, 2007, a sum equal to 1.20 per cent, of the basic pay in the first stage of the scale of pay in which he is placed or the standard rent for the accommodation, whichever is less:

Provided that where the officer is provided with furniture at such residence, a further sum equal to 0.25 per cent of basic pay in the first stage of the scale of pay in which he is placed shall be recovered by the Bank from him:

Provided further that, where such residential accommodation is provided by the bank, the charges for electricity, water, gas and conservancy shall be borne by the officer.

26. Bank’s Car for personal purposes:
   (1) No officer, other than the officers authorized by the Board, in accordance with the guidelines of the Government, shall be allowed the use of the Bank’s car for personal purposes.
   (2) The use of the Bank’s Car for personal purposes should be subject to the rules formulated by the Bank in accordance with the guidelines of the Government from time to time.

27. Loans for the purchase of the Conveyance
   The Bank may grant to an officer confirmed in the Bank’s Service, loans for the purchase of a motor car or other conveyance, subject to such terms and conditions as the Board may decide, either generally or with reference to any particular loan having regard to the guidelines of the Government.

28. Loans for the purchase of houses
   The Bank may grant to an officer confirmed in the Bank’s Service, a loan for the purchase of land for construction of a house, flat or apartment or for extension or renovation of a house, flat or apartment on such terms and conditions as the Board may decide generally or with reference to any particular loan having regard to the guidelines of the Government.

29. Entertainment expenses and club membership fees
   The Bank may reimburse to an officer such entertainment expenses and such fees for membership of clubs and professional institutes as may be decided by the Board in accordance with the guidelines of the Government.

30. Preferential Interest rates of deposits
   The Bank may allow 1% additional rate of interest over its ruling rate of interest on Fixed Deposits, Savings Deposits and Recurring Deposits in the name of an officer, individually or jointly with any member of his family.
CHAPTER VII

LEAVE

31. Kinds of Leaves
   Subject to the grant of leave being determined by the exigencies of service, an officer shall be eligible for the following kinds of leave:
   
   a) Casual Leave
   b) Privilege Leave
   c) Sick Leave
   d) Special Sick Leave
   e) Maternity Leave
   f) Extra ordinary Leave on Loss of Pay
   g) Special Casual Leave and Special Leave

32. Casual Leave
   (1) An Officer shall be eligible for Casual Leave on full emoluments for 12 working days in a year provided that not more than four days Casual Leave may be availed of at any one time.
   (2) Casual Leave not availed of in any year may be suffixed or prefixed to Sick Leave in the following year.
   (3) Provided that Casual Leave not availed of in the year 1997 or in any subsequent year may be suffixed or prefixed to Sick Leave in the following three years.

33. Privilege Leave
   (1) An officer shall be eligible for privilege leave computed at one day for every 11 days of service on duty provided that at the commencement of service no privilege leave may be availed of before completion of 11 months of service on duty.
   (2) An officer on privilege leave shall be entitled to full emoluments for the period of leave.
   (3) The period of privilege leave to which an officer is entitled at any time shall be the period which he has earned, less the period of leave availed of.
   (4) On and from 1.1.1990 Privilege Leave may be accumulated up to not more than 240 days except where leave has been applied for and it has been refused.
   (5) An officer desiring to avail of privilege leave shall ordinarily give not less than one month’s notice of his intention to avail of such leave.

34. Sick Leave

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26 Inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2001
27 Amended vide Indian Bank (Officers’) Service (Amendment) Regulations, 1991
(1) On and from 1.1.1989 an officer shall be eligible for 30 days of sick leave for each completed year of service subject to a maximum of 18 months during the entire service. Such leave can be accumulated up to 540 days during the entire service and may be availed of only on production of medical certificate by a medical practitioner acceptable to the bank or at the bank’s discretion nominated by it at its cost.

(2) In respect of the period of sick leave, an officer shall be eligible to receive one half of the full emoluments. Provided that if an officer so desires, the Bank may permit him to draw full emoluments in respect of any portion of the sick leave granted to him twice the amount of such period on full emoluments being debited against sick leave account.

(3) The Bank may require any officer desiring to resume duty on the expiry of sick leave, to produce medical certificate saying that he is fit for duty.

35. Additional sick leave

1. On and from 1.1.1989, where an officer has put in a service of 24 years, he shall be eligible to additional sick leave at the rate of one month for each year of service in excess of 24 years subject to a maximum of three months of additional sick leave.

Provided that in case of additional sick leave availed on or after 29th June 1999 commutation of additional sick leave may be allowed in accordance with sub-regulation (2) of Regulation 34.

36. Maternity Leave

1) On and from 1st day of April 2000, leave upto a period of six months at a time may be granted by way of Maternity Leave including in respect of post-natal period or at the time of miscarriage or abortion or medical termination of pregnancy.

Provided that not more than 12 months of such leave shall be available during the entire period of service of the officer.

2) Leave may also be granted once during service to a childless female employee for legally adopting a child which is below one year of age till it reaches the age of one year, subject to a maximum period of two months on the following terms and conditions:-

i. Leave will be granted for adoption of only one child.

ii. The adoption of a child should be through a proper legal process and the employee should produce the adoption deed to the Bank for sanctioning such leave.

3) With effect from 1st day of May 2010, within the overall period of 12 months, leave may also be granted in case of hysterectomy upto a maximum of 45 days.

28,29 Amended vide Notification dated 09 April, 1990.
30 sub-regulation inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
37. Extraordinary Leave

An officer shall be eligible for extraordinary leave on loss of pay for not more than 360 days during the entire period of service. Such leave may not be availed of except for sufficient reasons on more than 90 days at a time.

Provided that in very special circumstances, the Board may grant extraordinary leave on loss of pay to an officer upto a total period of 720 days.

a) An officer may be granted special Casual Leave and any Special Leave as may be decided by the Board in accordance with the guidelines of the Government.

38. Lapse of Leave

Save as provided below, all leave to the credit of an Officer shall lapse on resignation, retirement, death, dismissal or termination for any reason;

Provided that where an officer retires from the bank’s service, he shall be eligible to be paid a sum equivalent to the emoluments of any period, not exceeding 240 days of privilege leave that he had accumulated.

Provided further that where an officer dies while in service, there shall be payable to his legal representatives, a sum equivalent to the emoluments for the period not exceeding 240 days of privilege leave to his credit as on the date of his death.\(^{31}\)

Provided also that where an officer leaves or discontinues his services by resignation on or after 1\(^{st}\) April, 2001 after giving due notice under sub-regulation (2) of Regulation 20, he may be paid a sum equivalent to the emoluments in respect of the privilege leave to the extent of half of such leave to his credit on the date of cessation of service, subject to maximum of 120 days.\(^{32}\)

39. Recall for duty

An officer on leave may be recalled to duty by the Competent Authority whenever the Bank deems fit to do so, but if the officer is at that time out of station, he shall be eligible to be paid the actual expenses incurred by him and the members of his family for coming back to the station and if the officer and the members of his family go back to the same station from which he was called, for the return journey also.

40. Furnishing the leave address to the Bank

An officer, who has been sanctioned leave and leaves his place of duty shall furnish to the Bank, the address at which he can be contacted while out of station.

\(^{31}\) Substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 1999.

\(^{32}\) Inserted vide amendment
CHAPTER VIII
REIMBURSEMENT OF EXPENSES ON TRAVEL

41. Mode of Travel and expenses on travel

(1) On and from 01.07.1989, the following provisions shall apply whenever an officer is required to travel on duty:

i. An officer in Junior Management Grade may travel by 1<sup>st</sup> Class or AC Sleeper by train. He may, however, travel by air (economy class) if so permitted by the Competent Authority, having regard to the exigencies of business or public interest.

ii. An officer in Middle Management Grade may travel by 1<sup>st</sup> class or AC Sleeper by train. He may, however, travel by air (economy class) if the distance to be travelled is more than 500 kms. He may, however, travel by air (economy class) even for a shorter distance if so permitted by the Competent Authority, having regard to the exigencies of business or public interest.

iii. An officer in Senior Management or Top Executive Grade may travel by train AC 1<sup>st</sup> Class or by air (economy class).

iv. An officer in Senior Management or Top Executive Grade may travel by car between places not connected by air or rail provided that the distance does not exceed 500 kms. However when a major part of the distance between the two places can be covered by air or rail, only the rest of the distance should normally be covered by car. Amendment 1990

v. Any other officer may be authorised by the Competent Authority, having regard to the exigencies of business, to travel by his own vehicle or by taxi or by the Bank’s vehicle.

On and from the 2<sup>nd</sup> day of June, 2005, an Officer shall be eligible for the following on duty, namely:

(i) An officer in Junior Management Grade is entitled to travel by 1st Class or AC 2-tier Sleeper by train. He may, however, travel by air (economy class) if so permitted by the Competent authority, having regard to the exigencies of business or public interest.

(ii) An officer in Middle Management Grade is entitled to travel by 1st Class or AC 2-tier Sleeper by train or he may travel by air (economy class) if the distance to be travelled is more than 1000 kms or for a shorter distance if so permitted by the Competent Authority, having regard to the exigencies of business or public interest.

(iii) An officer in Senior Management or Top Executive Grade is entitled to travel by AC 1st Class by train or by air (economy class).

(iv) An officer in Senior Management or Top Executive Grade may travel by car between places not connected by air or rail provided that the distance does not exceed 500 km and when a major part of the distance between the
two places can be covered by air or rail only the rest of the distance should normally be covered by car.

(v) Any other officer may be authorised by the Competent Authority, having regard to the exigencies of business, to travel by his own vehicle or by taxi or by the Bank’s vehicle. Amendment 2010

(2) (i) For air or rail travel, a single fare for the officer will be reimbursed.

(ii) For travel by road by his own vehicle, such rate on a kilometer basis as may be decided by the bank from time to time, having regard to the type of vehicle used, the cost to be incurred and the terrain covered, will be reimbursed.

(iii) Where hiring of a taxi is permitted, the actual taxi charges will be reimbursed.

For travel by public motor or water transport, the actual fare will be reimbursed.

(3) Actual expenses incurred for transport and porterage will be reimbursed.

Halting Allowance

(4) (a) On and from the 1st day of May, 2010, an officer in the Grades or Scales set out in column (1) of the Table below shall be entitled to ‘per diem’ Halting Allowance at the corresponding rates set out in column (2) thereof, namely:-

<table>
<thead>
<tr>
<th>Grades / Scales of officers</th>
<th>Major ‘A’ Class Cities</th>
<th>Area I</th>
<th>Other Places</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Officers in Scale IV and above</td>
<td>1000</td>
<td>800</td>
<td>700</td>
</tr>
<tr>
<td>Officers in Scale I/II/III</td>
<td>800</td>
<td>700</td>
<td>600</td>
</tr>
</tbody>
</table>

Provided that in the case of officers in Scale IV and above, Halting Allowance payable per diem while on outstation work at the four metros, viz., Delhi, Mumbai, Kolkata and Chennai, shall be Rs. 1200 and for officers in Scale I or II or III, the per diem Halting allowance shall be Rs. 1000.

Provided further that where the total period of absence is less than eight hours but more than four hours, Halting Allowance at half the above rates shall be payable.

Explanation:- For the purpose of computing Halting Allowance “per diem” shall mean each period of twenty-four hours or any subsequent part thereof, reckoned from the reporting time for departure in the case of air travel and the scheduled time of departure in other

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33 Sub-regulation substituted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
cases, to the actual time of arrival and where the total period of absence is less than
twenty-four hours, “per diem” shall mean a period not less than eight hours.

**Lodging Expenses**

An officer in the Grades /Scales set out in column 1 of the Table below may be reimbursed the actual hotel expenses, restricting to single room accommodation charges in ITDC hotels of the corresponding star category set out in column 2 below:

<table>
<thead>
<tr>
<th>Grades /Scales of officers</th>
<th>Eligibility to stay</th>
</tr>
</thead>
<tbody>
<tr>
<td>Scale VI &amp; VII</td>
<td>4* Hotel</td>
</tr>
<tr>
<td>Scale IV &amp; V</td>
<td>3* Hotel</td>
</tr>
<tr>
<td>Scale II &amp; III</td>
<td>2* Hotel (Non-AC)</td>
</tr>
<tr>
<td>Scale I</td>
<td>1* Hotel (Non-AC)</td>
</tr>
</tbody>
</table>

The Board may prescribe reimbursement of additional limit in excess of the limits prescribed above in accordance with the guidelines of the Government.

(c) An officer shall be entitled to per diem boarding expenses at the rates set out in sub-regulation 4 (a) above.

(d) When lodging is provided at bank’s cost or arranged through the bank free of cost, 3/4th of the Halting Allowance will be admissible.

(e) Where boarding is provided at bank’s cost or arranged through the bank free of cost, ½ of the Halting Allowance will be admissible.

(f) Where lodging and boarding are provided at bank’s cost or arranged through the bank free of cost, 1/4th of the Halting Allowance will be admissible:

Provided that, in the case of an officer claiming boarding expenses on a declaration basis without production of bills for actual expenses incurred, he shall not be eligible for 1/4th of the Halting Allowance.

(g) A supplementary diem allowance of Rs.10/- per day of halt outside headquarters on inspection duty may be paid to all inspecting officers.
42. Transfer travelling allowance

(1)  
i. An officer on transfer and the members of his family will be eligible to travel to the place of posting by the same mode of travel and class of accommodation by the officer as in the case of travel on tour.

ii. When the members of the family travel by road, the entitlement will be the actual or the 1st class rail fare for the distance covered whichever is less.

Explanation: “Family” for the purpose of this regulation will be limited to the spouse as also children, parents, brothers and sisters residing with and wholly dependent on the officer employee.

(2)  
(i) On and from the 1st day of April, 1998 an officer on transfer will be reimbursed his expenses for transporting his baggage by goods train up to the following limits:-

<table>
<thead>
<tr>
<th>Pay Range</th>
<th>Where an Officer has family</th>
<th>Where an Officer has no family</th>
</tr>
</thead>
<tbody>
<tr>
<td>Rs.7100/- per Month to Rs.9820/- per Month</td>
<td>3000 kgs.</td>
<td>1500 kgs.</td>
</tr>
<tr>
<td>Rs.9821/- per Month and Above</td>
<td>Full wagon</td>
<td>2500 kgs.</td>
</tr>
</tbody>
</table>

(ii) On and from 01.01.1987 if an officer eligible for full wagon avails of the facility of ‘Container Service’ by railways, he will be reimbursed actual charges for one container if he is in Junior or Middle Management Grade and for two containers if he is in Senior or Top Management Grade. If the baggage is transported by road between places connected by rail, the reimbursement will be limited to the actual freight charges against submission of bills subject to the cost not exceeding the cost of transport of the maximum permissible quantity by goods train. If there is no railway station or railway out-agency at the old or new place of posting, the officer will be paid the actual cost of transporting the baggage by road upto the nearest railway station or railway out-agency. If both the places do not have railway station/out-agency, the officer will be paid actual cost of transporting the baggage by road upto the stipulated weights by an approved transport operator.

(iii) An officer who owns a car will be eligible to claim the cost of transporting it by train to the place of transfer at goods train rate and where the car is driven by road, the cost of so taking it, at the rates decided by the Board.
An officer who owns a scooter, motor cycle or any other vehicle will be eligible to claim the cost of transporting it to the place of transfer at goods train rate and if the vehicle is transported by the lorry, the actual lorry charges. If the vehicle is driven by road, the officer will be eligible to claim at the rates decided by the Board.

Incidental Expenses on Transfer

(3).a. On and from the first day of April, 1997 an Officer on transfer will be eligible to draw a lump sum amount as indicated below for expenses connected with packing, local transportation, insuring the baggage, etc:-

<table>
<thead>
<tr>
<th>Grade</th>
<th>Lump sum</th>
</tr>
</thead>
<tbody>
<tr>
<td>Top Management and Senior Management</td>
<td>Rs. 5000/-</td>
</tr>
<tr>
<td>Middle Management and Junior Management</td>
<td>Rs. 4000/-</td>
</tr>
</tbody>
</table>

On and from 01/05/2005 an officer on transfer will be eligible to draw a lump sum amount, as indicated below, for expenses connected with packaging, local transportation, insuring the baggage, etc. :- Joint Note Dated : 2nd June, 2005

<table>
<thead>
<tr>
<th>Grade</th>
<th>Lump Sum</th>
</tr>
</thead>
<tbody>
<tr>
<td>Top Executive and Senior Management</td>
<td>Rs. 8,750/-</td>
</tr>
<tr>
<td>Middle Management and Junior Management</td>
<td>Rs. 7,000</td>
</tr>
</tbody>
</table>

(4) An Officer transferred to any station shall be eligible to claim Halting Allowance for the period spent on journey at the same rates as in the case of travel on tour.

Provided that on and with effect from 30th October 1987 where no residential accommodation is made available by the Bank to an officer at the new place of posting and where such an officer may incur additional expenses in the process of taking over charge, for reasons beyond his control, the Competent Authority may

34 Inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2001
35 Sub-regulation inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
consider on merit, grant of halting allowance to him up to a maximum period of 15 days or till the time the quarters are made available to him, whichever is earlier.

43. Travelling allowance on retirement
On retirement, an officer will be eligible to claim travelling allowance, baggage and other expenses for himself and his family as on transfer from the last station at which he is posted to the place where he proposes to settle down on retirement.

44. Lease Travel Concession
(i) During each block of four years, an officer shall be eligible for leave travel concession for travel to his home town once in each block of two years. Alternatively, he may travel in one block of two years to his home town and in the other block to any place in India by the shortest route.

(ii) On and from 1-6-1991, once in every four years when an officer avails of Leave Travel Concession, he may be permitted to surrender and encash his privilege leave not exceeding one month at a time. Alternatively, he may whilst travelling in one block of two years to his home town and in other block to any place in India, be permitted encashment of privilege leave with a maximum of 15 days in each block or 30 days in one block. For the purpose of leave encashment, all the emoluments payable for the month during which the availed of leave travel concession commences shall be admissible.

Provided that an officer at his option shall be permitted to encash one day's additional privilege leave for donation to the Prime Minister’s Relief Fund subject to his giving a letter to the Bank to that effect and authorising the bank to remit the amount to the Fund.

(iii) The mode and class by which an Officer may avail of leave travel concession shall be the same as in the case of travel on transfer, and other terms and conditions subject to which the leave travel concession may be availed of by an officer, shall be as decided by the Board from time to time.

Provided that with effect from 1st May 2010, an officer in Junior Management Grade Scale I while availing Leave Travel Concession shall be entitled to travel by air in the lowest fare economy class in which case the reimbursement will be the actual fare or the fare applicable to AC First Class fare by train for the distance travelled, whichever is less and the same rules shall apply to an officer in Middle Management Grade Scale II and Middle Management Grade Scale III while availing Leave Travel Concession where the distance is less than 1000 km.

Leave Travel Concession : Joint Note Dated : 2nd June, 2005
1. During each block of 4 years, an officer shall be eligible for leave travel concession for travel to his place of domicile once in each block of two years. Alternatively, he may travel in one block of two years to his place of domicile and in another block of two years to any place in India by the shortest route.

2. Alternatively, an officer, by exercising an option anytime during a 4 year block or two year block, as the case may be, surrender and encash his LTC ( other than travel to

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36 Proviso inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
place of domicile) upon which he shall be entitled to receive an amount equivalent to 75% of the eligible fare for the class of travel by train to which he is entitled up to a distance of 4500 kms. (one way) for officers in JMG Scale I and MMG Scale II & III and 5500 kms (one way) for officers in SMG Scale IV and above. An officer opting to encash his LTC shall prefer the claim for himself / herself and his / her family members only once during the block / term in which such encashment is availed of. The facility of encashment of privilege leave while availing of Leave Fare Concession is also available while encashing the facility of LFC.

3. The mode and class by which an officer may avail of Leave Travel Concession shall be the same as the officer is normally entitled to travel on transfer and other terms and conditions subject to which the Leave Travel Concession may be availed of by an officer, shall be as decided by the Board from time-to-time.

4. Once in every when an Officer avails of Leave Travel Concession, he may be permitted to surrender and encash his privilege Leave not exceeding one month at a time. Alternatively, he may whilst travelling in one block of two years to his home town and in other block to any place in India be permitted encashment of Privilege Leave with a maximum of 15 days in each block of 30 days in one block. For the purpose of leave encashment all the emoluments payable for the month during which the availing of the Leave Travel concession commences shall be admissible. Provided that an Officer at his option shall be permitted to encash one day’s additional Privilege Leave for donation to the Prime Minister’s Relief Fund subject to his giving a letter to the bank to that effect and authorising the Bank to remit the amount to the Fund.

CHAPTER IX

TERMINAL BENEFITS

45. Provident Fund & Pension

(1) Every officer shall become a member of the Provident Fund constituted by the Bank, unless he is already a member of that Fund and shall agree to be bound by the rules governing such fund. Provided that there shall be no Provident Fund to Officers Joining the services of the Banks on or after the 1st day of April 201037.

(2) The Provident Fund rules framed shall provide that on and from 01.11.1993:

a. In case of an officer governed by the Pension Scheme, contribution to the Provident Fund shall be made only by the officer at the rate of 10% of pay without any matching contribution on the part of the Bank. Provided that no adjustment on account of Provident Fund contributions already made for the period 01.07.1993 to 31.10.1993 shall be made.

37 Proviso inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
b. In case of an officer not governed by the Pension Scheme, contribution to Provident
Fund by the Officer and a matching contribution by the bank shall be made at the
rate of 10% of pay.
Provided that no adjustment on account of provident fund contributions already made for
the period 01.07.1993 to 31.10.1993 shall be made.

(3) Officers joining the Bank’s service on or after 29.09.1995 shall be governed by the Pension
Scheme. Provided that the following categories of Officers shall not be covered by the
Pension Scheme:

a. An officer who was in service of the Bank prior to 29.09.1995, unless he has specifically
exercised an option to become member of the Pension Scheme in response to bank’s
notice to that effect.

b. An officer who is recruited on or after 29.09.1995 at the age of 35 years and above, and
who has elected to forego his right to Pension in terms of the Pension Scheme.

c. Officers who are covered under the Contributory Provident Fund Scheme who do not opt
for Pension scheme shall continue under the Contributory Provident Fund Scheme.

Note: ‘Pay’ for the purpose of provident fund shall mean basic pay including Stagnation
Increments, Officiating Allowance, Professional Qualification Allowance and increment
component of Fixed Personal Allowance.

(4) The officers joining the services of the Bank on or after the 1st day of April 2010 shall be
covered by a Defined Contributory Pension Scheme, where the officer shall contribute ten
per cent, of pay plus Dearness Allowance and the Bank shall make the similar amount of
contribution in accordance with the provisions of the Contributory Pension scheme in
accordance with New Pension Scheme notified by the Central Government vide notification
of the Government of India, F.No. 5/7/2003-ECB & PR dated 22nd December, 2003, as
amended from time to time.

46. Gratuity

(1) Every officer, shall be eligible for Gratuity on:

(a) retirement
(b) death
(c) disablement rendering him unfit for further service as certified by a medical officer
approved by the Bank; or
(d) resignation after completing ten years of continuous service;
(e) termination of service in any other way except by way of punishment after
completion of 10 years of service.

(2) The amount of gratuity payable to an officer shall be one month’s pay for every
completed year of service, subject to a maximum of 15 months’ pay.

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38 Proviso inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
39 Sub-regulation inserted vide Indian Bank (Officers’) Service (Amendment) Regulations, 2017
Provided that where an officer has completed more than 30 years of service, he shall be eligible by way of gratuity for an additional amount at the rate of one half of a month’s pay for each completed year of service beyond 30 years\textsuperscript{40}.

Provided further that pay for the purpose of Gratuity for an officer who ceased to be in service during the period 01.07.1993 to 31.10.1994 shall be with regard to scale of pay as specified in sub-regulation (1) of regulation 4.

Provided also that pay for the purpose of Gratuity of an officer who ceased to be in service during the period 01.04.1998 to 31.10.1999 shall be with regard to scale of pay as specified in sub-regulation (2) of Regulation 4.

\textbf{Note:} If the fraction of service beyond completed years of service is 6 months or more, gratuity will be paid pro-rata for the period. 

Amendment 1990

\textbf{CHAPTER X}

\textbf{TRANSFERABILITY}

47. \textbf{Transferability}

Every officer is liable for transfer to any office or branch of the Bank or to any place in India.

48. Every officer shall be available for bank’s duties at any time of the day.

49. \textbf{Joining time on transfer}

(i) An officer shall be eligible for joining time on one occasion, and not exceeding seven days, exclusive of the number of days spent on travel, to enable him / her:

\begin{itemize}
  \item [(a)] to join a new post to which he is appointed while on duty in his old post,
  \item OR
  \item [(b)] to join a new post on return from leave.
\end{itemize}

(ii) During the joining time, an officer shall be eligible to draw the emoluments as applicable to the place of transfer.

(iii) In calculating the joining time admissible to an officer, the day on which he is relieved from his old post shall be excluded, but public holidays following the day of his relief shall not be included in computing the joining time.

(iv) No joining time shall be admissible to an officer when the transfer does not involve a posting to a different place.

\textsuperscript{40} Amended vide Notification dated 09 April, 1990.
No joining time will be admissible to an officer when his posting is of a temporary nature, irrespective of the fact that the posting is to a place or station other than the one at which he is permanently posted.

CHAPTER XI
MISCELLANEOUS

50. Power to implement regulations

The Managing Director may, from time to time, issue such instructions or directions as may, in his opinion, be necessary for giving effect to or carrying out the provisions of these regulations.

51. Government's decision to be construed as initial decision of the Board

Wherever these regulations require that any matter shall be in accordance with the decision of the Board and where such a matter is covered by the recommendations made in the Report of the Committee constituted by Government's Resolution No.F.4(26)/72/IR dated 19th July, 1973, as accepted by the Government, together with modifications or alterations thereof as may, from time to time, have been or be made by the Government, such recommendations shall, until varied be deemed to be decisions of the Board.

52. Interpretation of “service”

In interpreting any of these regulations, unless the context otherwise requires, service of an officer, shall be regarded as including his service in the existing bank and also his service in the Bank prior to the date of coming into force of these regulations.

53. Revocation of earlier rules, etc.

Any rule, regulation, order, agreement, resolution or other instrument, or any usage, custom, convention or practice, governing any matter dealt with in any of these regulations including allowances, perquisites and facilities, shall, on the date when such regulation comes into force and unless the contrary is provided in these regulations shall cease to have effect in regard to such matter.

Provided that these shall not affect the validity of anything done or any claim arising, prior to that date, in pursuance of such agreement, rule, regulation, resolution, other provision or usage, custom, convention or practice.

54. Interpretation

If any question arises as to the application or interpretation of any of these regulations, it shall be referred to the Board for its decision.

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